

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 101
IA/1168, 2877/ND/2021
(IB)-/394/ND/2019

IN THE MATTER OF:

Fine Group Corporation Ltd.	...	Applicant/Petitioner
Vs		
Lemon Electronics Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 18.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the RP	:	Mr. Abhishek Anand, Mr. Viren Sharma, Mr. Pathik Chaudhary, Advocates

ORDER

IA-1168/ND/2021:

This is an application filed by one of the Financial Creditors. Learned Counsel for Resolution Professional states that the reply is filed and copy served. Learned Counsel for Applicant states that they have not received the copy. Let the copy be served during the course of the day. Rejoinder, if any, be filed within 5 days with the copy in advance to the other side. None appears for the Resolution Applicant. Learned Counsel for the Applicant states that service affidavit is filed. The same has not come to the Court file.

IA-2877/ND/2021:

DMS system is not working. The application cannot be perused. None for the Applicant.

Matter adjourned on **14.04.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

